

(5) An explanatory memorandum (Hindi and English versions) in respect of Notifications mentioned at items (4)(i) and (ii) above.

(6) A statement (Hindi and English versions) showing the reasons for delay in laying the Notifications mentioned at item (4) above.
[Placed in library. See No. LT-899/77]

ANNUAL REPORT OF CENTRAL VIGILANCE COMMISSION FOR 1975-76, MEMORANDUM *re*. REASONS FOR NON-ACCEPTANCE by GOVT. OF THE COMMISSION'S ADVICE AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951.

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table—

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1975-76.

(ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
[Placed in library. See No. LT-900/77]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) G.S.R. 533(E) published in Gazette of India dated the 20th July, 1977 making certain amendment to Notification No. G.S.R. 478(E) dated the 5th July, 1977.

(ii) The Indian Police Service (Uniform) Amendment Rules, 1977 published in Notification No. G.S.R. 938 in Gazette of India dated the 23rd July, 1977.

(iii) The Indian Police Service (Uniform) Second Amendment Rules, 1977 published in Notification No. G.S.R. 939 in Gazette of India dated the 23rd July, 1977.

(iv) The Indian Police Service (Recruitment) Second Amendment Rules, 1977 published in Notification No. G.S.R. 942 in Gazette of India dated the 23rd July, 1977.
[Placed in library. See No. LT-901/77]

SHRI HARI VISHNU KAMATH (Hoshargabad): Sir, item No. 4 of the Order Paper, and (1)(i) is a copy of the Annual Report of the Central Vigilance Commission for the year 1975-76. When is this to be circulated to Members be-

cause it has a bearing and importance in the context of the Lokpal Bill moved earlier this week? When are the copies to be circulated to Members? The second part explains the reasons for non-acceptance by Government. I believe it is not by this Government but the predecessor Government. I would like to know whether this Government or the predecessor Government did not accept the Commission's advice. I want to know whether the Home Minister can throw some light in this matter.

MR. SPEAKER: You will have no objection to circulate it.

श्री चरण सिंह: जो सवाल माननीय मित्र ने उठाया है वह इस से तो निकलता नहीं है। मैं तो केवल टेबल पर रख रहा हूँ। अगर उन को किसी तरह की शंका हो तो सवाल कर लेंगे, मैं जवाब दे दूंगा।

MR. SPEAKER: I have directed that it should be circulated. We will circulate it as early as possible.

ANNUAL REPORTS & REVIEWS ETC.

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): Sir, I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Machine Tools for the year 1976-77, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
[Placed in library. See No. LT-902/77]

(2) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1975-76.
[Placed in library. See No. LT-903/77]

(3) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi for the year 1975-76.
[Placed in library. See No. LT-904/77].

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i)(a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1976.

(b) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1976 along with the Audited Accounts and the